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(2024) 02 MEG CK 0028 Meghalaya High Court At Shillong

Case No: Public Interest Litigation No. 14 Of 2022

Monu Kumar APPELLANT

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State Of Meghalaya & Ors.

RESPONDENT

Date of Decision: Feb. 9, 2024

Hon'ble Judges: H.S. Thangkhiew, J; W. Diengdoh, J

Bench: Division Bench

Advocate: A. Kumar, R. Colney

Final Decision: Disposed Of

Judgement

H.S. Thangkhiew, J

1. This matter also being related to the operation of illegal coke oven plant, in view of the action taken by the authorities in shutting down the illegal coke oven plant, the same does not survive for consideration and is accordingly closed and disposed of.